

CENTRAL ADMINISTRATIVE TRIBUNAL AHMEDABAD BENCH

O.A.NO./323/91

		, 0	DATE OF DECISION	03/08/1998
* v				
	A A Tirmizi & Ors.	•	Petitioner	
	Mr.K.K.Shah		Advocate for	the Petitioner [s]
		Versus		
	Union of India &	ors.	Respondent	
	Mr.R.P.Bhatt		Advocate for th	ne Respondent [s]
CORAM				
The Hon'ble Mr. $$	√.Radhakrishnan		Member (A)	
The Hon'ble Mr. P.	.C.Kannan	:	Member (J)	
	JU	DGMENT		

- 1, Whether Reporters of Local papers may be allowed to see the Judgment ?
- 2, To be referred to the Reporter or not ?

- Whether their Lerdships wish to see the fair copy of the Judgment ?
- Whether it needs to be circulated to other Benches of the Tribunal?



- Inspector Circle I,
 United India Insurance Buldg.,
 Nr.Navdeep Bldg., Ahmedabad.
- 2) E.Shankar,
 Inspector,
 Commissioner Office I,
 (ITI) Aayakar Bhavan,
 Ahmedabad.
- 3) P.G.Pillai,
 Inspector(CTT),
 (Judicial), Aayakar Bhavan,
 Ahmedabad.
- V.M.Pathan,
 Inspector, DDI Office,
 Sbbar Hotel Bldg., Khanpur,
 Ahmeddbad.
- 5) K.L.Anmi,
 Inspector Comp.Authority SAPEMA,
 Aayakar Bhavan, Ahmedabad.
- 6) Miss I.C.Patel,
 Inspector Circle I,
 Vasupuja Bldg.,
 Ahmedabad.
- 7) Mr.M.M.Thakkar, Retd. Inspector Circle III? residing at 32, Paramesh Society, Jodhpur Road, Satellite, Ahmedabad.
- 8) Mr.C.B.Nair, Inspector DI Office, Aayakar Bhavan, Ahmedabad.
- 9) Mr.P.K.Philip, Inspector, Central Circle 1(3) Aaykar Bhavan Third floor) Ahmedabad.

: Applicants :

100

Advocate Mr.K.K.Shah

(U)

versus

- 1) Union of India, Through: The Secretary, Ministry of Finance, Dept.of Revenue, and Insurance, North Block, New Delhi.
- 2) The Secretary, Central Board of Direct Taxes, Aagakar Bhavan, New Delhi.
- 3) The Chief Commissioner off Income Tax (ADMN), Gujarat, Ayakar Bhavan, Ashram Road, Ahmedabad.
- 4) The Competent Authority, SAFEMa, Aayakar Bhavan, Ahmedabad.
- 5) The Director of Inspection, (IT Investigation), Aayakar Bhavan, Ahmedabad.
- 6) The Commissioner of Income Tax, (Central)
 Aayakar Bhavan,
 Ahmedabad.

: Respondents :

Advocate Mr.R.P.Bhatt

ORAL ORDER

O.A. 323/91

Date: 03/8/1998

Per Hon ble Mr.V.Radhakrishnan Member (A)

be

Mrs.Bhatt files additional reply today is taken on record. In the additional reply, it is stated that all the applicants have been paid arrears except

3

Shri K.L.Anmi. In case of Shri K.L.Anmi, she states that arrears should be paid within a week as the fax message is received on 15/7/98. It is presumed that by that time arrears has been park made. If it is not made by that time, the respondents are directed to make the payment on or before 22/8/1998.

In view of the xxx additional reply and above direction, Mr.Shah seeks permission to withdraw the O.A. Permission granted. O.A. stands disposed of accordingly. No order as to costs.

Phenneg

(P.C.KANNAN) MEMBER (J) (V.RADHAKRISHNAN) MEMBER (A)

*SSN